

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 86
(To be answered on the 20th July 2023)**

DISCONTINUATION OF PRIVATISATION OF PAWAN HANS

86. SHRI DAYANIDHI MARAN

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) the reasons for the discontinuation of privatisation of the Pawan Hans Ltd. and the impact on the disinvestment goals;**
(b) the key Ministries and stakeholders in the alternative mechanism or GoM decision in this case;
(c) the impact of the NCLT order against members of the consortium involved and the manner in which the Government foresee the course of action in the disinvestment of Pawan Hans Ltd.; and
(d) whether the Government would consider retaining Pawan Hans Ltd. and take up revival work on its own and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a): Privatisation of Pawan Hans Limited (PHL) has been discontinued due to the disqualification of a member of the successful bidder consortium under the provisions of the Project information Memorandum (PIM) and Request for Proposal (RFP).

(b): Alternative Mechanism (Empowered Group of Ministers) consists of the Finance Minister, the Minister of Civil Aviation and the Minister of Road Transport and Highways.

(c): Government examined the adverse orders of National Company Law Tribunal (NCLT) and National Company Law Appellate Tribunal (NCLAT) and took note of the complaint filed by Insolvency and Bankruptcy Board of India (IBBI) and considered that the adverse orders resulted in disqualification of the successful bidder under the provisions of PIM and RFP. Due opportunity was provided to the successful bidder to respond to the disqualification through a show cause notice.

After careful consideration of the response to the Show Cause Notice, Government considered that the successful bidder should be disqualified as these adverse orders have cast a doubt on their ability to manage the public sector entity when it is dis-invested.

(d) There is no such proposal under consideration of the Government.
